

Regd. No.
Registration No.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

B
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O.A. No. /153/87
T.A. No.

DATE OF DECISION 17-3-1993

Dilip M. Parmar & Others. Petitioner

Mr. P. H. Pathak Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr. B. R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Admn. Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

1. Dilip Muljibhai Parmar.
2. Babudin Hissain Shaikh,
c/o. Pravinsingh Jadeja,
Railway Colony, Hapa,
Block No. 94-A, HAPA,
District- Jamnagar.

.....applicants

(Advocate : Mr.P.H.Pathak)

versus

Union of India. Notice to
be served through

1. The Divisional Railway Manager,
Western Railway,
Kothi Compound,
Rajkot.
2. Station Superintendent,
Railway Station,
Hapa-360 101.

....respondents

(Advocate : Mr.B.R.Kyada)

O R A L O R D E R

O.A./153/87

Date: 17-3-1993

Per : Hon'ble Mr.N.B.Patel,
Vice Chairman

Mr.P.H.Pathak, advocate for the applicant.

Mr.B.R.Kyada, advocate for the respondents.

Mr.Pathak, learned advocate for
the applicants, states that the applicants will

(6)

submit representation(s) to the respondent no.1 within a period of 4 weeks from the date on which the applicants receive a copy of this order. If such a representation or representations are made by the applicants within the said stipulated period, the respondent no.1 shall consider and decide the same, within a period of 2 months after the receipt of the representation(s) by him. If the applicants are dissatisfied with the decision that may be taken on their representation(s), it will be open to them to approach the Tribunal again by filing a fresh application. In view of this, Mr.Pathak seeks permission to withdraw the application. Permission is granted. The application stands disposed of as withdrawn. No order as to costs.



(V. RADHAKRISHNAN)

Admn. Member



(N.B. PATEL)

Vice Chairman

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